

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 52/82-ALC4/2011 **MEETING DATE** : 27.03.2012

The Meeting No.52/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 27.03.2012 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals
3. Shri V.K. Tyagi, Dy. Industrial Adviser, Department of Pharmaceuticals
4. Shri R.C. Meena, Dy. Director General of Foreign Trade
5. Ms.Lalita Maini, FTDO

At the outset, minutes of Norms Committee Meeting No.51/82 dated 20.03.2012 were ratified by the Committee.

Case No.B 542	M/s. Zenith Dyeintermediates Limited
Norms Committee Meeting No.50/AM12	F.No. 01/82/050/00563/AM 12/DES III
Meeting Date:27.03.2012	
Adv. Lic. No 0310645518 dated 1.8.2011	R.A No. 03/95/040/00310/AM 12
Decision It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 543	M/s. DSM Anti-Infectives India Limited
Norms Committee Meeting No.52/AM12	F.No. 01/82/050/01305/AM 11/DES III F.No.01/82/050/01440/AM 11/DES III F.No. 01/82/050/01309/AM 11/DES III F. No. 01/82/050/01109/AM 11/DES III
Meeting Date:27.03.2012	
Adv. Lic. No 2210010237 dated 4.8.2010	R.A F.NO 22/24/040/00021/Am 11

Adv. Lic. No 2210010247 dated 5.8.2010 Adv. Lic. No 2210010202 dated 21.07.2010 Adv. Lic. No. 2210010203 dated 21.07.2010	R.A F.No 22/24/040/00024/AM 11 R.A F.No 22/24/040/00016/AM 11 R.A F.No. 22/24/040/00017/AM 11
Decision: It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.	

Case No.B 544	M/s DSM Anti-Infectives India Limited
Norms Committee Meeting No.52/AM12	F.No 01/82/050/01319/AM 11/DES III F.No 01/82/050/01106/AM 11/DES III
Meeting Date:27.03.2012	
Adv. Lic. No 2210010536 dated 18.10.2010 Adv. Lic. No. 2210010163 dated 9.7.2010	R.A F.NO 22/24/040/00048/AM 11 R.A F.No 22/24/040/00020/AM 11
Decision: It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.	

Case No.B 545	M/s. Suven Life Sciences Ltd.
Norms Committee Meeting No.52/AM12	F.No 01/82/050/01734/AM 11/DES III
Meeting Date:27.03.2012	
Adv. Lic. No 0910045717 dated 25.02.2011	R.A F.No. 09/24/040/00535/AM 11
Decision: The representative of the firm had to appear before the Committee. But Shri K.V. Srinavas, vide his e-mail has requested to postpone the PH for the next week. Accordingly, it was decided to call the firm for PH on 24.4.2012. Accordingly, the case was deferred for 24.4.2012.	

Case No.B 546	M/s. Ultratech India Limited
Norms Committee Meeting No.52/AM12	Pt. F.No 01/82/050/00446/AM 08/DES III Pt. F.No. 01/82/050/00119/Am 09 DES III Pt. F.No 01/82/050/00259/AM 12 DES III
Meeting Date:27.03.2012	
Adv. Lic. No 0310450707 dated 19.11.2007 Adv. Lic. No. 0310459552 dated 30.01.2008 Ad. Lic. No. 0310631866 dated 19.5.2011	R.A F. No. 03/95/040/00813/AM 08 R.A F.No. 03/95/040/01080/Am 08 R.A F.No. 03/95/040/00078/Am 12
Decision: It was decided to reject the request of the firm as there is not ground for enhancement.	

Case No.B 547	M/s. Divis Laboratories Limited
Norms Committee Meeting No.52/AM12	F.No 01/82/162/00158/AM 12/DES III F.No 01/82/162/00159/AM 12/DES III F.No 01/82/162/00160/AM 12/DES III F.No 01/82/162/00161/AM 12/DES III F.No 01/82/162/00162/AM 12/DES III F.No 01/82/162/00163/AM 12/DES III F.No 01/82/162/00165/AM 12/DES III F.No 01/82/162/00166/AM 12/DES III
Meeting Date:27.03.2012	
Decision: It was decided to close the case as the firm has not furnished information despite reminders.	

Case No.B 548	M/s. Vivimed Labs Limited
Norms Committee Meeting No.52/AM12	F.No 01/83/050/00443/AM 07/DES III
Meeting Date:27.03.2012	
Adv. Lic. No 0910026921 dated 20.07.2006	R.A F.NO 09/24/040/00103/AM 07
Decision: It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 549	M/s. Anuh Pharma Limited, Mumbai
Norms Committee Meeting No.52/AM12	F.No 01/82/050/00455/AM 12/DES III

Meeting Date:27.03.2012	
Adv. Lic. No 0310627282 dated 19.4.2011	R.A F.No. 03/94/040/01081/AM 11
Decision: It was decided to change the description of the import product from “Erythromycin” to “Erythromycin Thiocyanate”. However it was decided not to enhance the quantity of import item. Further, it was also clarified that in future cases would be considered on the basis of the written comments of the technical authority.	

Case No.C 108	M/s. Shasun Pharmaceuticals Limited
Norms Committee Meeting No.52/AM12	F.No 01/82/162/00267/AM 12/DES III
Meeting Date:27.03.2012	
Decision: It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.C 109	M/s. Shasun Pharmaceuticals Limited
Norms Committee Meeting No.52/AM12	F.No 01/82/162/00261/AM 12/DES III
Meeting Date:27.03.2012	
Decision: It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.C 110	M/s. Shasun Pharmaceuticals Limited
Norms Committee Meeting No.52/AM12	F.No 01/82/162/01146/AM 11/DES III
Meeting Date:27.03.2012	
Decision: It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.	

1	Case No.:122/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01321/AM11/	RLA File :22/24/040/00025/AM11/	Lic.No/Date:2210010236 03.08.2010	Defer Date:24.04.2012
	Decision : It was decided to give the firm the last and final reminder to furnish the detail sought vide minutes dated 31.1.2012 within 10 days or the case would be closed. The case was deferred for 24.4.2012			

2	Case No.:15/31/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

3	Case No.:5/28/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00887/AM11/	RLA File :09/24/040/00137/AM11/	Lic.No/Date:0910043673 28.09.2010	Defer Date:24.04.2012
	Decision : It was decided to give the firm the last and final reminder to furnish the detail sought vide minutes dated 31.1.2012 within 10 days or the case would be closed. The case was deferred for 24.4.2012			

4	Case No.:10/28/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.			

5	Case No.:6/30/82-ALC4/2010	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00925/AM11/	RLA File :03/94/040/00472/AM11/	Lic.No/Date:0310595543 06.10.2010	Defer Date:24.04.2012
	Decision : It was decided to give the firm the last and final reminder to furnish the detail sought vide minutes dated 31.1.2012 within 10 days or the case would be closed. The case was deferred for 24.4.2012			

6	Case No.:28/46/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01583/AM11/	RLA File :09/24/040/00295/AM11/	Lic.No/Date:0910044520 01.12.2010	Defer Date:24.04.2012

Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.

7	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.			

8	Case No.:14/51/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01731/AM11/	RLA File :03/95/040/00694/AM11/	Lic.No/Date:0310609837 06.01.2011	Defer Date:24.04.2012
	Decision : It was decided to give the firm the last and final reminder to furnish the detail sought vide minutes dated 31.1.2012 within 10 days or the case would be closed. The case was deferred for 24.4.2012			

9	Case No.:23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

10	Case No.:31/47/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01621/AM11/	RLA File :09/24/040/00510/AM11/	Lic.No/Date:0910045498 09.02.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.			

11	Case No.:53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

12	Case No.:5/2/82-ALC4/2011	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01795/AM11/	RLA File :31/24/040/00281/AM11/	Lic.No/Date:3110047488	Defer

			22.03.2011	Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			
13	Case No.: 32/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status: Case Deferred
	HQ File :01/82/050/00232/AM12/	RLA File :03/94/040/01167/AM11/	Lic.No/Date:0310625603 07.04.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of DC(MSME).			
14	Case No.: 41/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status: Case Deferred
	HQ File :01/82/050/00241/AM12/	RLA File :03/94/040/01171/AM11/	Lic.No/Date:0310625608 07.04.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of DC(MSME).			
15	Case No.: 48/4/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status: Case Deferred
	HQ File :01/82/050/00099/AM12/	RLA File :09/24/040/00003/AM12/	Lic.No/Date:0910046368 12.04.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.			
16	Case No.: 15/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status: Case Deferred
	HQ File :01/82/050/00348/AM12/	RLA File :03/94/040/00052/AM12/	Lic.No/Date:0310627904 25.04.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of DC(MSME).			
17	Case No.: 44/6/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status: Case Deferred
	HQ File :01/82/050/00163/AM12/	RLA File :09/24/040/00038/AM12/	Lic.No/Date:0910046559 28.04.2011	Defer Date:24.04.2012
	Decision : The representative of the firm had to appear before the Committee. But Shri K.V. Srinavas, vide his e-mail has requested to postpone the PH for the next week. Accordingly, it was decided to call the firm for PH on 24.4.2012. Accordingly, the case was deferred for 24.4.2012.			
18	Case No.: 28/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:52/82-ALC4/2011	Status: Case

		27.03.2012	Deferred
HQ File :01/82/050/00194/AM12/	RLA File :03/94/040/01026/AM11/	Lic.No/Date:0310629152 03.05.2011	Defer Date:24.04.2012
Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

19	Case No.:29/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00195/AM12/	RLA File :03/94/040/01027/AM11/	Lic.No/Date:0310629153 03.05.2011	Defer Date:24.04.2012
Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.				

20	Case No.:15/16/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Approved															
	HQ File :01/82/050/00473/AM12/	RLA File :09/24/040/00035/AM12/	Lic.No/Date:0910046677 09.05.2011	Defer Date:															
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/374/2011-PI (Norms) dated 6.3.2012 it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less.																			
<table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed Kg/kg</th></tr> </thead> <tbody> <tr> <td>Oxolamine Base</td><td>1kg</td><td>1.</td><td>3-Chloropropionyl Chloride</td><td>1.16</td></tr> <tr> <td></td><td></td><td>2.</td><td>Benzonitrile</td><td>1.00</td></tr> </tbody> </table>					Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed Kg/kg	Oxolamine Base	1kg	1.	3-Chloropropionyl Chloride	1.16			2.	Benzonitrile	1.00
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed Kg/kg															
Oxolamine Base	1kg	1.	3-Chloropropionyl Chloride	1.16															
		2.	Benzonitrile	1.00															

21	Case No.:17/16/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Approved															
	HQ File :01/82/050/00475/AM12/	RLA File :09/24/040/00501/AM11/	Lic.No/Date:0910046743 12.05.2011	Defer Date:															
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/366/2011-PI (Norms) dated 6.3.2012 it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less.																			
<table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed Kg/kg</th></tr> </thead> <tbody> <tr> <td>®-methyl 3-methyl-2-(N-((2-(2-trityl-2H-tetrazole-5YI)biphenyl-4-yl)Methyl)Pentanamido) butanoate (Valsartan N-2)</td><td>1 kg</td><td>1.</td><td>L-Valine</td><td>0.401</td></tr> <tr> <td></td><td></td><td>2.</td><td>2-Cyano-4-Methyl Biphenyl</td><td>0.722</td></tr> </tbody> </table>					Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed Kg/kg	®-methyl 3-methyl-2-(N-((2-(2-trityl-2H-tetrazole-5YI)biphenyl-4-yl)Methyl)Pentanamido) butanoate (Valsartan N-2)	1 kg	1.	L-Valine	0.401			2.	2-Cyano-4-Methyl Biphenyl	0.722
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed Kg/kg															
®-methyl 3-methyl-2-(N-((2-(2-trityl-2H-tetrazole-5YI)biphenyl-4-yl)Methyl)Pentanamido) butanoate (Valsartan N-2)	1 kg	1.	L-Valine	0.401															
		2.	2-Cyano-4-Methyl Biphenyl	0.722															

		3.	Methylene Chloride	9.40
		4.	Toluene	0.46
RA may take necessary action as per the decision of Norms Committee.				

22

Case No.:2/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Approved
HQ File :01/82/050/00253/AM12/	RLA File :09/24/040/00012/AM12/	Lic.No/Date:0910046777 18.05.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/332/2011-PI (Norms) dated 14.3.2012 it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less.

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed Kg/kg
Valganciclovir Hydrochloride (Crystalline)	1 kg	1.	Guanine	3.882
		2.	Bis Tri Methyl Silyl Acetamide	0.404
		3.	1,1,13,3,3 Hexamethyl disilazane	3.04
		4.	2-Acetoxy Methoxy-1,3-Diacetoxy Propane (1,3-Diacetoxy-2-(Acetoxy Methoxy) Propane	9.588
		5.	Acetone	10.50
		6.	CECA Carbon	0.100
		7.	N,N-Dimethylformamide	20.31
		8.	Z-Valine NCA	2.72
		9.	Imidazole	1.156
		10.	Methylene dichloride	23.60
		11.	Methanol	11.92
		12.	Isopropyl Alcohol	4.91

RA may take appropriate action as per the decision of Norms Committee.

23	Case No.:41/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Approved
	HQ File :01/82/050/00300/AM12/	RLA File :09/24/040/00111/AM12/	Lic.No/Date:0910046916 26.05.2011	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/334/2011-PI (Norms) dated 6.3.2012 it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less.			

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed Kg/kg
3,5-BIS(methane sulfonyl)-2,2-anhydro-5-methyl uridine	1 kg	1.	5-Methyl Uridine	0.814
		2.	N-Methyl morpholine	0.386
		3	Methane sulfonyl chloride	0.752
		4.	Acetone	1.0

RA may take appropriate action as per the decision of Norms Committee.

Case No.:1/14/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Approved
HQ File :01/82/050/00392/AM12/	RLA File :03/95/040/00138/AM12/	Lic.No/Date:0310633159 27.05.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their UO No. 14010/74/2011-Ch. II dated 13.3.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less.

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed Kg/kg
Stereosolve MCAR (Methyl Carbitol)	1 kg	1	Methanol	0.272
		2.	Ethylene Oxide	0.748
Sterol 161800 (Cetostearyl Alcohol)	1 kg	1.	Ceto Stearyl Alcohol	0.980
Stero PEA (Poly Ethoxylated Methyl Amine)	1 kg	1	Mono Methyl Amine	0.194 kg
		2.	Ethylene Oxide	0.826
Sterocare EW (CPH) (Mixture containing Cetostearyl alcohol 20 mole ethoxylate 20% and 80% Cetostearyl)	1 kg	1	Ceto Stearyl Alcohol	0.845 kg
		2.	Ethylene Oxide	0.154 kg
Sterocare GMS SE (I) (Glycerol Monostearate)	1 kg	1	Stearic Acid	0.809 kg

RA may take appropriate action as per the decision of Norms Committee.

24

25	Case No.:18/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
----	------------------------------------	---------------------------------	--	-----------------------------

	HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/	Lic.No/Date:0910046973 02.06.2011	Defer Date:24.04.2012
Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.				

26	Case No.: 19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.			

27	Case No.: 34/12/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00367/AM12/	RLA File :03/94/040/01112/AM11/	Lic.No/Date:0310634571 06.06.2011	Defer Date: 24.4.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

28	Case No.: 6/18/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00510/AM12/	RLA File :09/24/040/00094/AM12/	Lic.No/Date:0910047017 06.06.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.			

29	Case No.: 27/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00541/AM12/	RLA File :09/24/040/00086/AM12/	Lic.No/Date:0910046997 06.06.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.			

30	Case No.: 1/13/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00373/AM12/	RLA File :03/94/040/01111/AM11/	Lic.No/Date:0310635238 09.06.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

31	Case No.: 4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
----	------------------------------------	---	--	---------------------------------

	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of C&PC (Petrochemicals Division).			
32	Case No.:21/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00535/AM12/	RLA File :09/24/040/00138/AM12/	Lic.No/Date:0910047112 14.06.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.			
33	Case No.:41/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00623/AM12/	RLA File :09/24/040/00040/AM12/	Lic.No/Date:0910047212 21.06.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			
34	Case No.:47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			
35	Case No.:31/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			
36	Case No.:25/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00607/AM12/	RLA File :09/24/040/00039/AM12/	Lic.No/Date:0910047386 30.06.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			
37	Case No.:32/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred

HQ File :01/82/050/00614/AM12/	RLA File :09/24/040/00041/AM12/	Lic.No/Date:0910047385 30.06.2011	Defer Date:24.04.2012
Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

38	Case No.:16/20/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00578/AM12/	RLA File :22/24/040/00024/AM12/	Lic.No/Date:2210011568 01.07.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

39	Case No.:18/21/82-ALC4/2011	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00600/AM12/	RLA File :09/24/040/00623/AM11/	Lic.No/Date:0910047446 01.07.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

40	Case No.:34/16/82-ALC4/2011	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00492/AM12/	RLA File :03/95/040/01038/AM11/	Lic.No/Date:0310641073 07.07.2011	Defer Date:24.04.2012
	Decision : It was decided to call from the firm the technical details as per Appendix 33. Accordingly, the case was deferred for 24.4.2012.			

41	Case No.:3/17/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

42	Case No.:58/21/82-ALC4/2011	Party Name:ESSIX BIOSCIENCES LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00640/AM12/	RLA File :22/24/040/00028/AM12/	Lic.No/Date:2210011653 14.07.2011	Defer Date:24.04.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/392/2011-PI(Norms) dated 27.2.2012, it was decided to call from the firm the complete technical details as per Appendix 33. Accordingly, the case was deferred for 24.4.2012.			

--	--	--	--	--

43	Case No.:9/17/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00504/AM12/	RLA File :03/94/040/00318/AM12/	Lic.No/Date:0310642597 15.07.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

44	Case No.:17/26/82-ALC4/2011	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00700/AM12/	RLA File :03/94/040/00302/AM12/	Lic.No/Date:0310642596 15.07.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

45	Case No.:1/35/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00928/AM12/	RLA File :03/95/040/00278/AM12/	Lic.No/Date:0310642739 18.07.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

46	Case No.:11/26/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00694/AM12/	RLA File :03/94/040/00317/AM12/	Lic.No/Date:0310642955 19.07.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

47	Case No.:28/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

48	Case No.:12/26/82-ALC4/2011	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00695/AM12/	RLA File :03/94/040/00244/AM12/	Lic.No/Date:0310644247 25.07.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

49	Case No.:55/26/82-ALC4/2011	Party Name:TIDE INDUSTRIES	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Rejected
	HQ File :01/82/050/00738/AM12/	RLA File :34/24/040/00075/AM12/	Lic.No/Date:3410031091 28.07.2011	Defer Date:
	Decision : It was decided to close the case as no reply was received from the firm despite reminder.			

50	Case No.:19/20/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

51	Case No.:14/27/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00764/AM12/	RLA File :03/94/040/00395/AM12/	Lic.No/Date:0310646407 04.08.2011	Defer Date:24.04.2012
	Decision : It was decided to remind the firm to furnish details as per Appendix 33. Accordingly, the case was deferred for 24.4.2012.			

52	Case No.:25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

53	Case No.:43/26/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00726/AM12/	RLA File :22/24/040/00036/AM12/	Lic.No/Date:2210011760 09.08.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

54	Case No.:41/31/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00867/AM12/	RLA File :09/24/040/00196/AM12/	Lic.No/Date:0910048207 10.08.2011	Defer Date:24.04.2012
	Decision : : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

55	Case No.:45/31/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00871/AM12/	RLA File :09/24/040/00220/AM12/	Lic.No/Date:0910048208 10.08.2011	Defer Date: 24.4.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

56	Case No.:28/26/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00711/AM12/	RLA File :08/24/040/00114/AM12/	Lic.No/Date:0810102412 11.08.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

57	Case No.:64/26/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00747/AM12/	RLA File :03/95/040/00396/AM12/	Lic.No/Date:0310649795 23.08.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

58	Case No.:11/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.			

59	Case No.:9/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.			

60	Case No.:38/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00864/AM12/	RLA File :22/24/040/00041/AM12/	Lic.No/Date:2210011844 01.09.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

61	Case No.:50/31/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00876/AM12/	RLA File :04/24/040/00165/AM12/	Lic.No/Date:0410127861 08.09.2011	Defer Date:24.04.2012
Decision : It was decided to remind the firm to furnish Master Batch Formula along with the Drug Manufacturing License. Accordingly, the case was deferred for 24.4.2012.				

62	Case No.:28/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00854/AM12/	RLA File :22/24/040/00044/AM12/	Lic.No/Date:2210011894 14.09.2011	Defer Date:24.04.2012
Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.				

63	Case No.:7/29/82-ALC4/2011	Party Name:MEDICAMEN BIOTECH LTD.,	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Approved															
	HQ File :01/82/050/00806/AM12/	RLA File :05/24/040/00208/AM12/	Lic.No/Date:0510302892 19.09.2011	Defer Date:															
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/07/2012-PI(Norms) dated 15.3.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less.																			
<table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Tablets Phenoxymethylpencillin 250 mg</td><td>1000 tablets</td><td>1</td><td>Phenoxymethylpencillin Potassium (Pencillin V Potassium) BP/CP/USP</td><td>283 gm</td></tr> <tr> <td>Tablets Phenoxymethylpencillin 500 mg</td><td>1000 tablets</td><td>1.</td><td>Phenoxymethylpencillin Potassium (Pencillin V Potassium) BP/CP/USP</td><td>565 gm</td></tr> </tbody> </table>					Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed	Tablets Phenoxymethylpencillin 250 mg	1000 tablets	1	Phenoxymethylpencillin Potassium (Pencillin V Potassium) BP/CP/USP	283 gm	Tablets Phenoxymethylpencillin 500 mg	1000 tablets	1.	Phenoxymethylpencillin Potassium (Pencillin V Potassium) BP/CP/USP	565 gm
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed															
Tablets Phenoxymethylpencillin 250 mg	1000 tablets	1	Phenoxymethylpencillin Potassium (Pencillin V Potassium) BP/CP/USP	283 gm															
Tablets Phenoxymethylpencillin 500 mg	1000 tablets	1.	Phenoxymethylpencillin Potassium (Pencillin V Potassium) BP/CP/USP	565 gm															
RA may take appropriate action as per the decision of NormsCommittee.																			

64	Case No.:19/27/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00769/AM12/	RLA File :03/95/040/00407/AM12/	Lic.No/Date:0310654860 20.09.2011	Defer Date:24.04.2012
Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.				

65	Case No.:12/29/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
----	------------------------------------	--------------------------------------	--	-----------------------------

HQ File :01/82/050/00811/AM12/	RLA File :03/94/040/00530/AM12/	Lic.No/Date:0310655109 21.09.2011	Defer Date:24.04.2012
Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

66	Case No.:49/31/82-ALC4/2011		Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Approved
	HQ File :01/82/050/00875/AM12/	RLA File :08/24/040/00147/AM12/		Lic.No/Date:0810103865 22.09.2011	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their UO No. 14010/2/2012-Ch.II dated 5.3.2012, it , it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less.				
	Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg
	N-(3-Aminopropyl) Imidazole (Clear colourless to Pale Yellow liquid)	1 kg	1	Imidazole (White to off-white crystals)	0.680 kg
	RA may take appropriate action as per the decision of Norms Committee.				

67	Case No.:1/29/82-ALC4/2011		Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00800/AM12/	RLA File :03/95/040/00325/AM12/		Lic.No/Date:0310657295 30.09.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.				

68	Case No.:54/31/82-ALC4/2011		Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00880/AM12/	RLA File :03/94/040/00647/AM12/		Lic.No/Date:0310660797 19.10.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of DC(MSME).				

69	Case No.:22/41/82-ALC4/2011		Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Approved
	HQ File :01/82/050/01023/AM12/	RLA File :05/24/040/00267/AM12/		Lic.No/Date:0510308239 17.11.2011	Defer Date:
	Decision : This case has already been approved in meeting no. 47/82 held on 17.11.2011.				

70	Case No.:1/37/82-ALC4/2011	Party Name:THERMAX LTD.,	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/00983/AM12/	RLA File :31/83/040/00157/AM12/	Lic.No/Date:3110051627 28.11.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.			

71	Case No.:2/37/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00984/AM12/	RLA File :03/95/040/00667/AM12/	Lic.No/Date:0310667832 29.11.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

72	Case No.:3/37/82-ALC4/2011	Party Name:RELIANCE LIFE SCIENCES PVT. LTD.	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/00985/AM12/	RLA File :03/95/040/00538/AM12/	Lic.No/Date:0310668193 30.11.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

73	Case No.:5/44/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01177/AM12/	RLA File :05/23/040/00349/AM12/	Lic.No/Date:0510311823 20.12.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

74	Case No.:68/46/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01284/AM12/	RLA File :09/24/040/00430/AM12/	Lic.No/Date:0910050304 20.12.2011	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

75	Case No.:2/44/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01174/AM12/	RLA File :05/23/040/00346/AM12/	Lic.No/Date:0510312327 26.12.2011	Defer Date:24.04.2012
	Decision : It was decided to remind the firm to furnish the complete chemical description of their export product. Accordingly, the case was			

deferred for 24.4.2012.

76	Case No.:4/44/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01176/AM12/	RLA File :05/23/040/00365/AM12/	Lic.No/Date:0510312325 26.12.2011	Defer Date:24.04.2012
	Decision : It was decided to remind the firm to furnish the complete chemical description of their export product. Accordingly, the case was deferred for 24.4.2012.			

77	Case No.:1/44/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01173/AM12/	RLA File :31/83/040/00213/AM12/	Lic.No/Date:3110052544 20.01.2012	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

78	Case No.:1/48/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01308/AM12/	RLA File :03/94/040/01013/AM12/	Lic.No/Date:0310682488 17.02.2012	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

79	Case No.:2/48/82-ALC4/2011	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01309/AM12/	RLA File :31/83/040/00228/AM12/	Lic.No/Date:3110053067 21.02.2012	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

80

Case No.:1/52/82-ALC4/2011	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Approved	
HQ File :01/82/050/01436/AM12/	RLA File :03/95/040/01012/AM12/	Lic.No/Date:0310686228 14.03.2012	Defer Date:	
Decision : In the light of written comments of Department of Chemicals and Petrochemicals forwarded vide note dated , it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
High Purity Methyl Tertiary Butyl Ether 99.8%	1 kg	1	MTBE (Methyl Tertiary Butyl Ether) 98%	1.02 kg

RA may take appropriate action as per the decision of Norms Committee.

81	Case No.:2/52/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Approved														
	HQ File :01/82/050/01437/AM12/	RLA File :03/95/040/00859/AM12/	Lic.No/Date:0310686264 14.03.2012	Defer Date:														
	Decision : In line with the written comments received from Department of Chemicals and Petrochemicals vide their U.o No. 14010/92/2011/Ch. II dated 23.12.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Para Fluoro Bromo Benzene (PFBB)</td><td>1 kg</td><td>1.</td><td>Fluoro Benzene</td><td>0.660 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Bromine</td><td></td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Para Fluoro Bromo Benzene (PFBB)	1 kg	1.	Fluoro Benzene	0.660 kg			2.	Bromine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Para Fluoro Bromo Benzene (PFBB)	1 kg	1.	Fluoro Benzene	0.660 kg														
		2.	Bromine															
RA may take action as per the decision of Norms Committee.																		

82

Case No.: 3/52/82-ALC4/2011	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status: Case Approved	
HQ File :01/82/050/01438/AM12/	RLA File :31/83/040/00246/AM12/	Lic.No/Date:3110053405 15.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/11/2009-Ch. II dated 27.4.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trigonox 423-W50 1,1,3,3-Tetramethylbutyl peroxyneo decanoate, 50% emulsion in water and methanol	1 kg	1.	Neodecanoyl Chloride	0.348 kg
		2.	Tetra-Methyl butylhydro peroxide 90%	0.318 kg
		3.	Magnesium Sulfate	0.049 kg
		4.	Polyvinyl Alcohol Alcotex 552P	0.075 kg
		5.	Container HDPE 30 Liter loose with two lables 30 Ltr CR cans from HDPE Natural with K60 opening and Red K29 Screw cap	As per packing policy
		6.	Screwcap K60 with Pregasket	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

83	Case No.:4/52/82-ALC4/2011	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01439/AM12/	RLA File :03/94/040/00913/AM12/	Lic.No/Date:0310686598	Defer

		15.03.2012	Date:24.04.2012
Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.			

84	Case No.:5/52/82-ALC4/2011	Party Name:KUSUMA PHARMA	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Approved									
	HQ File :01/82/050/01440/AM12/	RLA File :03/94/040/01135/AM12/	Lic.No/Date:0310686834 19.03.2012	Defer Date:									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/55/2004.Ch.II dated 08.02.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Sodium Saccharin (Dental Grade)</td><td>1 kg</td><td>1.</td><td>Insoluble Saccharin</td><td>0.789 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sodium Saccharin (Dental Grade)	1 kg	1.	Insoluble Saccharin
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Sodium Saccharin (Dental Grade)	1 kg	1.	Insoluble Saccharin	0.789 kg									
RA concerned may take further necessary action as per above decision of NC.													

85	Case No.:6/52/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01441/AM12/	RLA File :03/94/040/01153/AM12/	Lic.No/Date:0310686846 19.03.2012	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

86	Case No.:7/52/82-ALC4/2011	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:52/82-ALC4/2011 27.03.2012	Status:Case Deferred
	HQ File :01/82/050/01442/AM12/	RLA File :03/94/040/01131/AM12/	Lic.No/Date:0310687046 20.03.2012	Defer Date:24.04.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Pharmaceuticals.			

Date:27.03.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer